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Hukam Chand Sharma Vs Deputy Commissioner-cum-Presiding Officer, Election Tribunal, Bathinda and Others

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: Sept. 14, 2012

Hon'ble Judges: Jasbir Singh, Acting C.J.

Bench: Single Bench

Advocate: S.K. Sandhir, for the Appellant;

Judgement

Jasbir Singh, Acting Chief Justice

1. In this appeal the appellant has laid challenge to an election of Municipal Councillor, Ward No. 3, Municipal Council, Bathinda, result of which

was declared on 12.2.1998. Counsel for the appellant states that with the passage of time, this appeal has become infructuous.

2. Disposed of accordingly.